

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-702/ND/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**Dr. DEEPTI MUKESH
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
20.08.2018**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and
Beverages Pvt.Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016


S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE


Present for the Petitioner: Mr. Ketan Madan & Mr. Himanshu Harbola
Advocates
Ms. Anu Kadian, CS

ORDER

Notice be issued to the Ex-Management of the Corporate Debtor. Let IRP give explanation in respect of the transactions carried out post moratorium when the formation of the COC has also not taken place. It is stated by the Ld. Counsel for the IRP that the bank account is still frozen.

To come up on 27th August, 2018.


(Deepa Krishan)
Member(T)


(Dr. Deepti Mukesh)
Member(J)

(Sapna)